

IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"

CP (IB) NO. 44/Chd/Pb/2017

Under Section 9 of the Insolvency
and Bankruptcy Code, 2016

In the matter of:

Lajjya Steels Limited having its registered
office at 442, Overlock road,
Ludhiana-141003.

.. Applicant-Operational Creditor.

Versus

Mahajan Engineering Works Pvt. Ltd.
having its registered office at H. No. 32B,
Raghunath Enclave, Barewal Awana,
Ludhiana-141001.

.. Respondent-Corporate Debtor.

Order delivered on: 06.09.2017.

Coram: Mr. Justice R.P.Nagrath, Member (Judicial).

For the petitioner : Mr. Rakesh Bhatia, Advocate.

For the respondent : Mr. Vineet Sehgal, Advocate

ORDER (Oral)

Learned counsel for the petitioner seeks to withdraw the instant petition with liberty to file fresh petition with better particulars especially with regard to the previous entries of the ledger book of the account of respondent which is stated to be a running account. Having heard the counsel for the parties, the petition is allowed to be withdrawn with liberty to file fresh petition on the same cause of action.

-Sd-

(Justice R.P.Nagrath)
Member (Judicial)

✓ September 06, 2017
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